दिल्ली के कारखाने

1341. **श्री रामानन्द शास्त्री :**
श्री राम सेवक :

क्या **श्रम और रोजगार** मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली तथा नई दिल्ली में ऐसे कितने कारखाने हैं जो फैक्टरीज एक्ट, 1948 के अन्तर्गत आते हैं, किन्तु बिना फैक्टरी लाइसेंस के चल रहे हैं ;

(ख) उनके विरुद्ध फैक्टरी एक्ट के उपबन्ध न लागू करने के क्या कारण हैं ;

(ग) क्या फैक्टरी इन्सपैक्टर अन्य विभागों से उन मालिकों के बारे में जांच पड़ताल करते हैं जो अपने श्रमिकों की संख्या उन्हें कम बताते हैं लेकिन कोटा तथा दूसरी रियायतें प्राप्त करने के लिए उनकी संख्या काफी बढ़ा कर बताते हैं ; और

(घ) क्या यह भी सच है कि दिल्ली के कारखानों के मालिक श्रमिकों को हाजिरी रजिस्टर में उनके नाम दर्ज किये बगैर महीनों तक रखते हैं और इस तरह उनके उचित लाभ से जो उन्हें विभिन्न कानूनों के अधीन मिलने चाहिए, वंचित कर देते हैं; और यदि हां, तो इसे रोकने के लिए क्या उपाय किये गये हैं ?

श्रम और रोजगार मन्त्री (श्री दा० संजीवय्या) (क) इस प्रकार के 90 मामलों का पता लगा है ।

(ख) प्रश्न नहीं उठता ।

(ग) जी नहीं । परन्तु इस प्रकार के सभी मामलों में यथार्थता जानने के लिए अचानक निरीक्षण किए जाते हैं।

(घ) मालिकों द्वारा निर्धारित रजिस्टरों में नाम दर्ज किए बिना श्रमिकों को नियुक्त करने के बारे में दिल्ली प्रशासन द्वारा अक्सर शिकायतें प्राप्त होती हैं । इन शिकायतों की शीघ्र ही समुचित ढंग से जांच पड़ताल की जाती है । सामान्य तथा अचानक निरीक्षणों के दौरान भी निरीक्षक वर्ग को ये अनुदेश हैं कि वे यह सुनिश्चित करें कि सभी श्रमिकों के नाम सम्बन्धित रजिस्टरों में दर्ज किए जाते हैं और किसी श्रमिक को कानून के अन्तर्गत मिलने वाले लाभ से वंचित नहीं रखा । इस समस्या को हल करने के लिये मजदूर संघों के सहयोग की भी आवश्यकता है ।

Rev. Michael Scott's Meeting with the Prime Minister

1342. **Shri Hem Barua:**
Shri Surendra Pal Singh:

Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Rev. Michael Scott, a member of the Peace Mission, met the Prime Minister recently and offered some new suggestions and proposals in relation to peace in Nagaland; and

(b) if so, a detailed account of it and Government's reaction thereto?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes. Shri Michael Scott had met the Prime Minister. He had no new suggestions to offer.

(b) Does not arise.

National Defence Fund

1343. **Shri Hem Raj:** Will the **Prime Minister** be pleased to state:

(a) whether the public has also donated the shares of public or private limited companies to the National Defence Fund;

(b) if so, the number and value thereof and the names of the companies to which these shares belong; and

(c) whether any collection has so far been made out of these shares?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) Yes.

(b) and (c). A statement giving the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT-3618/64].

सिक्किम में तिब्बती

1344. **श्री ओंकार लाल बेरवा** : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ तिब्बती अपने बच्चों के साथ सिक्किम में बिना वैध अनुमति-पत्रों के रह रहे हैं ;

(ख) यदि हां, तो बिना वैध अनुमति-पत्रों के उनके प्रवेश के क्या कारण है ; और

(ग) इस साल अब तक कितने तिब्बती भारत आ चुके हैं ?

वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह) : (क) और (ख). सिक्किम में तिब्बती लोगों को रजिस्टर करने का काम सिक्किम सरकार करती है। हमारी सूचना के अनुसर, सिक्किम में रहने वाले सभी तिब्बती लोगों को सिक्किम सरकार द्वारा प्रमाण-पत्र दिए जाते हैं।

(ग) 423।

Proposals for Indo-Naga Commission

1345. **Shri D. C. Sharma:** Will the Minister of **External Affairs** be pleased to state:

(a) whether Rev. Michael Scott, a member of the Nagaland Peace Mission has pleaded for the appointment of an "Indo-Naga Commission" for a full and objective inquiry into "all that has happened" in Nagaland; and

(b) if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Rev. Michael Scott made such a suggestion. This, however, is not supported by the two other members of the Peace Mission. The Government of India are of the view that an enquiry into the past will not help the present talks.

Crash of I.A.F. Hunter

1346. **Shri S. M. Banerjee:**
Shri Vishwa Nath Pandey:
Shri Bal Krishna Singh:
Shri Yamuna Prasad Mandal:

Will the Minister of **Defence** be pleased to state:

(a) whether an I.A.F. Hunter crashed in Santa Cruz airport in November, 1964;

(b) if so, the casualties arising out of the crash; and

(c) whether any enquiry was made; and if so, the result thereof?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes; on 21st November 1964.

(b) The pilot of the aircraft, Flying Officer R.D. Chinoy, who was the sole occupant, was killed.

(c) In accordance with the Air Force rules, a Court of Inquiry has been ordered to investigate the accident. Full details will be known when the report of the Court of Inquiry is received.

Payment of Wages in Mica Mines

1347. **Shri Shiv Charan Mathur:** Will the Minister of **Labour and Employment** be pleased to state:

(a) whether it is a fact that the payment of earned wages to the workmen in the mica mining areas of Bhilwara District (Rajasthan) are delayed for months by the employers in contravention of the provisions of the Payment of Wages Act, 1936;

(b) if so, what is the total amount of wages remaining unpaid uptodate and the number of employers responsible for such a delayed payment; and